

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) No.

(b) Does not arise.

DEFENCE FACTORIES

552. { **Shri A. K. Gopalan:**
Shri Punnoose:

Will the Minister of Defence be pleased to state:

(a) the turn-over of each of the Defence factories in respect of the value of goods manufactured for civilian use for the year 1953; and

(b) whether the full production capacity of these factories was utilised during this period?

The Deputy Minister of Defence (Shri Satish Chandra): (a) A statement showing the value of work done for civil Departments of Government and other civil indentors in each Ordnance Factory during the financial year 1953-54 is placed on the Table of the Lok Sabha. [See Appendix VII, annexure No. 31]. Total value of the work so done comes to Rs. 175-00 lakhs.

(b) The surplus manufacturing capacity in Ordnance Factories fluctuates from time to time depending upon orders from the Services. For this reason it is not possible to utilise maximum capacity all the time but effort is constantly directed to this end.

CIVILIAN DEFENCE ESTABLISHMENTS

553. **Shri Nambiar:** Will the Minister of Defence be pleased to state:

(a) the total number of employees of the different categories in the different Civilian Defence Establishments retrenched from the 1st July, 1953 to the 30th June, 1954;

(b) the number of such employees as were provided with alternative jobs category-wise; and

(c) the total number proposed to be further retrenched during 1954?

The Deputy Minister of Defence (Shri Satish Chandra): (a) 6937.

(b) Industrial personnel	318
Non-industrial personnel	1222
Casual	319
Civilians employed in lieu of combatants	375
Total	2234.

(c) The man-power requirements of the Defence installations are assessed periodically and the strength of each establishment fixed according to the work-load factors. Retrenchment is avoided wherever possible. It is not possible to indicate in advance the number of employees to be retrenched in the year.

ORDINANCES

554. **Th. Lakshman Singh Charak:** Will the Minister of Law be pleased to state:

(a) whether it is a fact that certain ordinances promulgated before 1947 and after 1947 are still in force in the country; and

(b) if so, what are those ordinances?

The Minister of Law and Minority Affairs (Shri Biswas): (a) and (b). Yes, Sir. A list of Ordinances still in force is laid on the Table of the House. [See Appendix VII, annexure No. 4].

UNION PUBLIC SERVICE COMMISSION

555. **Shri S. C. Singhal:** Will the Minister of Home Affairs be pleased to state the income derived by the Union Public Service Commission during the past three years by way of application and examination fees as also the scale of fees charged for the various examinations?

The Deputy Minister of Home Affairs (Shri Datar): (i) Income from examination fees and application fees for selections:—

Year	1951-52	1952-53	1953-54
Examinations	6,81,744	5,85,146	8,83,958
Selections	1,43,725	1,27,642	1,32,602
Total	8,25,469	7,12,788	10,16,560

(ii) Scales of fees for the various examinations:—

Name of examination	Fees from ordinary candidates	Fees from Scheduled Caste and Scheduled Tribe Candidates
	Rs.	Rs.
Indian Administrative Service etc. Examination	82 8 0	20 10 0
Engineering Services Examination	82 8 0	20 10 0
Survey of India Examination	82 8 0	20 10 0
Special Class Railway Apprentices	7 8 0	1 14 0
Military Wing Examination	37 8 0	9 6 0
Joint Services Wing Examination	37 8 0	9 6 0
Indian Air Force Examination	37 8 0	9 6 0
Indian Navy Examination	37 8 0	9 6 0
T. S. "Dufferin" Examination	37 8 0	9 6 0
Stenographers' Examination, November, 1954	7 8 0	1 14 0

NOTE.—To help such of the displaced persons as are not in a position to pay the application fees the Union Public Service Commission are authorised to remit the proscribed fees where they are satisfied that the applicant is a *bona fide* displaced person and is not in a position to pay the prescribed fees.

SPECIAL POLICE ESTABLISHMENT

556. **Ch. Raghbir Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Government have framed the recruitment rules for the various posts in the Special Police Establishment;

(b) if so, what are those rules; and

(c) whether Government propose to lay them on the Table of the House?

The Minister of Home Affairs and States (Dr. Katju): (a) Recruitment rules have not yet been finalized.

(b) Does not arise; however, it is intended that the rules will deal with the method of recruitment and lay down the requisite minimum educational qualifications for the various posts in the Special Police Establishment.

(c) No.

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LOAN BY INTERNATIONAL BANK

557. **Ch. Raghbir Singh:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the International Bank has agreed to give a loan for some projects in the Bombay State;

(b) if so, the conditions under which this loan would be granted; and

(c) the report of the experts of the Bank in this connection?

The Deputy Minister of Finance (Shri A. C. Guha): (a) The International Bank has agreed to consider loan assistance for the Trombay Thermal Electric Project of the Tatas and the Koyna Hydro-Electric Project of the Bombay Government.

(b) These have to be settled with the Bank by negotiations.